

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 05
(IB)-1248(PB)/2018

IN THE MATTER OF:

Shinoj Koshy Applicant/petitioner
v.
M/s. Granite Gate Properties Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 19.06.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the CoC	Mr. Sahil Sethi, Adv.
For the RP/Applicant	Mr. Sanyam Saxena, Adv.
For the Noida Authority	Mr. P. Nagesh & Mr. Rachit Mittal, Advs.

ORDER

IA-2309/2020

On the extension application filed by the RP for 5th extension stating that owing to Covid crises, the RP is unable to utilize the time already given, since the resolution plans have already been in offing. Therefore, if lockdown period is excluded, the RP will be in a position to complete the process of approval of the Resolution Plan, therefore this application is hereby disposed of by extending CIRP period for another 60 days w.e.f. 14.06.2020.

IA-2309/2020 stands disposed of.

Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)